

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 4223
TO BE ANSWERED ON 28.03.2017

NGT Directives on Pollution

4223. SHRI Y. S. AVINASH REDDY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the National Green Tribunal has issued several notices to the Government on various issues in the current year and if so, the details thereof;
- (b) whether the NGT had to intervene frequently to ensure that the Government implements laws with regard to air pollution, water pollution and toxic wastes and landfills etc.;
- (c) if so, the details thereof; and
- (d) the reaction of the Government on the notices/directions of the NGT?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ANIL MADHAV DAVE)

(a) to (d); The National Green Tribunal (NGT) has been established in 2010 for the effective and expeditious disposal of cases relating to environmental protection and conservation of forests and other natural resources including enforcement of any legal rights relating to environment and giving relief and compensation for damages to persons and property and for matters connected therewith or incidental thereto. Petitions can be filed before the NGT seeking relief and compensation for victims of pollution and other environmental damages arising under The Water (Prevention and Control of Pollution) Act, 1974; The Water (Prevention and Control of Pollution) Cess Act, 1977; The Forest (Conservation) Act, 1980; The Air (Prevention and Control of Pollution) Act, 1981; The Environment (Protection) Act, 1986; The Public Liability Insurance Act, 1991; The Biological Diversity Act, 2002. Besides for the purpose of restitution of property damaged and restitution of the environment for such areas. These Acts are administered by Ministry of Environment, Forest & Climate Change. Therefore, the Ministry is a party in many of the petitions filed before NGT.

NGT has passed a number of orders in matters relating to air pollution, water pollution, toxic waste and landfill sites. With respect to mitigation of air pollution in Delhi and National Capital Region, a Centralized Monitoring Committee has been constituted apart from State level Committees headed by Chief Secretaries for implementation of judgements of the NGT. With respect to water pollution, a number of orders have been issued by the NGT particularly with respect to Ganga, Yamuna and industrial effluent. With respect to landfill sites and toxic waste, a number of orders have been issued from time to time for implementation of relevant laws and rules.

The Government takes appropriate action to comply with the directions of the NGT.
